

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.401
IA/6344/2022 IN IB/204/ND/2021

IN THE MATTER OF:

Union Bank Of India	...	Applicant
Versus		
M/s. Supertech Ltd.	...	Respondent

Order under Section 7 of IBC, 2016.

Order delivered on 17.02.2023

Coram:

Mr. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant in IA : Mr. A. Narayanan, Adv. & Mr. Markandey
Kumar Singh, Adv.
For the RP : Ms. Kiran Sharma, Adv.

ORDER

IA/6344/2022

Heard the submissions made by the Ld. Counsel for the Applicant. This is an application filed under Section 60(5) of the IBC, 2016. The Applicant has sought a direction to the 1st respondent to include the full claim of the Applicant in the list of creditors of the 3rd respondent. The Ld. Counsel for the Resolution Professional is also present. The Ld. Counsel for the Resolution Professional has submitted that the process of reconciliation of claim of the Applicant will be taken up within one week's time or so. Thereafter, the entitlement of full claim will be decided. The Resolution Professional may direct the Corporate Debtors' team meant for reconciliation to make the Applicant fully involved in the reconciliation process so as to justify how he is entitled for the claim made by him. Once reconciliation process is completed by end of the week, the RP may file his reply to the present application i.e. IA/6344/2022.

Let the matter be fixed for hearing on **29.03.2023**.

Sd/-

DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)

Sd/-

P.S.N. PRASAD,
MEMBER (JUDICIAL)